

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/8223/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
District & Sessions Judge
Chirang, Kajalgaon

Dated Guwahati, the 21st September, 2022.

Sub:- **Earned leave.**

Ref:- Your letter No. DJCH. I-5/2015-2022/2995 Dated 12.09.2022

Sir,

With reference to the above, I am directed to inform you that your earlier granted **earned leave for 8 days from 22.09.2022 to 29.09.2022** with station leave permission, from the evening of 21.09.2022, after Court's work, till the morning of 30.09.2022, has been now modified to **earned leave for 9 days from 21.09.2022 to 29.09.2022 along with station leave permission from the morning of 21.09.2022 till the morning of 30.09.2022**, subject to submission of your leave admissibility report from the office of the Principal Accountant General, Assam, Guwahati. Further, you have been allowed to hand over charge to the Additional District & Sessions Judge, Chirang, Kajalgaon before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-08/2017/8224-25/A, dated , 21-09-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

2. ✓ The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

sd/-